

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2569  
ANSWERED ON:26.08.2013  
ARMY HOUSING PROJECTS  
Pandurang Shri Munde Gopinathrao;Patil Shri A.T. Nana

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the case of irregularity in residential projects of the Army in Kochi has come to the notice of the Government;
- (b) if so, the details thereof along with the action taken by the Government in this regard;
- (c) the details of the cases of land scams and residential project scams related to the armed forces into which inquiry is being conducted, project-wise;
- (d) the details of the cases regarding which inquiry has been completed and report submitted to the Government; and
- (e) the details of the action taken by the Government in this regard?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b) Yes, Madam. A Court of Inquiry has been directed by Army Headquarter to investigate into the alleged irregularity in the Army Welfare Housing Project at Kochi. The convening authority has been directed for early completion of Court of Inquiry.
- (c) to (e) During last four years in eight cases of land scams and residential scams related to the Army, inquiry / investigation were initiated. In six cases, i.e. Army Welfare Housing Project at Kochi; Adarsh Co-operative Housing Society case; Pune Land case; Issue of NOC by the office of DEO, Srinagar; 8-A, Lothian Road, Pune Cantonment and Jodhpur case, inquiry/ investigation are in progress. In one case i.e., Kandivili land case, CBI has closed the case after Preliminary Enquiry. In remaining one case i.e. Sukhna land case, Court of Inquiry has been finalised and action against erring officials has been taken by Army Headquarters.